

E-FIR No. 041237/2017
PS Gokalpuri
State Vs. Unknown

11.12.2020

Proceedings conducted through Physical Hearing.

This is an application for release the vehicle bearing No. DL-5CN-3990 on superdari to the applicant Sh. Abrar Hussain.

Present: Ld. APP for the state available through VC.

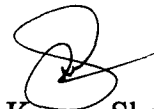
Ld. Counsel for applicant.

IO in person. Reply filed by IO. As per reply of IO no vehicle bearing No. DL-5CN-3990 has been traced out yet

Ld. Counsel for applicant submits that as per information received, the vehicle has been found in Sambhal, UP and PS Gokalpuri has been information regarding the same.

In view of the eventuality, IO is directed to enquire and file report accordingly on next date of hearing.

Put up on 17.12.2020.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
11.12.2020

Mohd. Iqbal Vs. Jubair & Ors.
PS K. Khas

11.12.2020

Proceedings conducted through Physical Hearing.

Present: Ld. APP for the state available through VC.

None.

Put up for further proceedings/consideration on 16.12.2020.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
11.12.2020

FIR No. 447/2020
PS Shastri Park
State Vs. Mazhar
U/s 392/397/411/34 IPC

11.12.2020

Proceedings conducted through Physical Hearing.

Present: Ld. APP for the state available through VC.

None.

Put up for further proceedings/consideration on 17.12.2020.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
11.12.2020

FIR No. 444/19
PS Shastri Park
State Vs. Sharukh @ Kamran

11.12.2020

Proceedings conducted through Physical Hearing.

Present: Ld. APP for the state available through VC.

None.

Put up for further proceedings/consideration on 16.12.2020.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
11.12.2020

FIR No. 4/2019
PS Gokalpuri
State Vs. Mauraj @ Bittu

11.12.2020

Proceedings conducted through Physical Hearing.

Present: Ld. APP for the state available through VC.

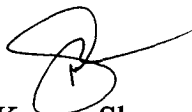
Ld. Counsel for applicant.

This is an application seeking permission to sell the vehicle bearing No. DL-1RT-6781 by the applicant.

Reply has been filed on behalf of the IO.

As per the reply the vehicle in question has been released to the owner on superdari. However, reply does not specifically mentioned as to whether there is any need of the vehicle during the trial or not. IO is directed to file reply specifically on this point. Copy of this order be sent to concerned IO through Naib Court concerned.

Put up on 15.12.2020.


(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
11.12.2020

E-FIR No. 019856/2020
PS Shastri Park
State Vs. Unknown
Vehicle No. DL-12-SF-8497

11.12.2020

Proceedings conducted through Physical Hearing.

Present: Ld. APP for the state available through VC.

Ld. Counsel for applicant.

At request, put up on 16.12.2020.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
11.12.2020

FIR No. 220/2019
PS K. Khas
State Vs. Salamat
Us: 392 IPC

11.12.2020

Proceedings conducted through Physical Hearing.

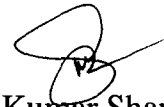
Present: Ld. APP for the state available through VC.

Ld. Counsel for applicant Liyakat Ali.

Ld. Counsel for applicant submits that he wishes to withdraw the present application. Separate statement of Ld. Counsel for applicant has been recorded in this regard.

In view of statement made by Ld. Counsel for applicant, the present application is **disposed of as withdrawn.**

Application is disposed of accordingly.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
11.12.2020

FIR No. 220/2019
PS K. Khas
State Vs. Salamat
Us: 392 IPC

11.12.2020


Proceedings conducted through Physical Hearing.

Statement of Sh. Javed Khan, learned counsel for applicant Liyakat Ali, Enrl No. D-7709/17, Ch. No.G-516, G-Block, Karkardooma Court, Delhi.

At Bar

I am the counsel for applicant Liyakat Ali in the present case. I have instruction from my client/applicant to withdraw the present application. Hence, I pray that the present application may kindly be dismissed as withdrawn.

RO & AC.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
11.12.2020

E-FIR No. 865/2020
PS K. Khas
State Vs. Unknown

11.12.2020

Proceedings conducted through Physical Hearing.

Present: Ld. APP for the state available through VC.

Ld. Counsel for applicant/accused.

Reply filed by IO as per which insurance of the vehicle is yet to be verified and some time is sought for the same.

At request, put up on 17.12.2020.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
11.12.2020

FIR No. 031407/2020

PS K. Khas

State Vs. Unknown

Vehicle No. DL-9S-V-003 Pulsar-150 Motor-Cycle

11.12.2020

Proceedings conducted through Physical Hearing.

This is an application of applicant for releasing vehicle under application on superdari.

Present: Ld. APP for the state available through VC.

Ld. Counsel for applicant alongwith applicant.

Report of IO perused.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-9S-V-003 Pulsar-150, Motorcycle** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

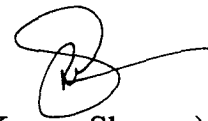
1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;
4. The photographs should be attested and counter signed by the

complainant, accused as well as by the person to whom the custody is handed over and the applicant;

5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;

6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
11.12.2020

E-FIR No. 00322/2020
PS Gokalpuri
State Vs. Unknown
Mobile Phone make Vivo Y19 Black Colour

11.12.2020

Proceedings conducted through Physical Hearing.

This is an application of applicant for releasing Mobile Phone make Vivo Y19 Black Colour under application on superdari.

Present: Ld. APP for the state available through VC.

Applicant in person.

Report of IO perused.

The prosecution has no objection if the mobile in question be released to its applicant/ owner.

In these circumstances the aforesaid **Mobile Phone make Vivo Y19 Black Colour** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Mobile in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, owner and necessary details of the mobile phone;
3. IO shall take the coloured photographs of the mobile phone from different angles of the vehicle;
4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed

over and the applicant;

5. IO shall get the mobile phone valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;

6. IO is further directed to verify the ownership of the said mobile phone before releasing of the same.

Copy of this order be given dasti.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
11.12.2020